

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

DFR No : 2328 of 2019 & IA No. 1837 OF 2019

Dated: 21st October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member(electricity)**

In the matter of:

Adani Power Maharashtra Limited Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Amit Kapur for A1
Poonam Verma for A1
Aparajita Upadhyay for A1

Counsel for the Respondent(s) :

ORDER

IA No. 1837 of 2019

(Application for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Application is allowed.

DFR No 2328 of 2019

Subject to curing the defects, list the matter on **23-10-2019.**

**S.D. Dubey
Technical Member(electricity)**

**Justice Manjula Chellur
Chairperson**